

Before Shri R.S. Virk, District Judge (RETD.)

appointed to hear objections/representations in the matter of PACL Ltd.
(as referred to in the orders dated 15/11/2017, 13/04/2018 and 02/07/2018
of the Hon'ble Supreme Court in civil appeal no. 13301/2015 Subrata Bhattacharya Vs SEBI,
and notified in SEBI Press release no. 66 dated 08/12/2017).

File no. 603

- Applicants :**
- (i) Shri Rajesh Kumar s/o Ram Singh, Delhi
(Registration No. U032307080 dated 08-11-2010)
(Registration No. U032380242 dated 29-06-2011)
 - (ii) Shri Anurag Kumar s/o Doodhnath, Delhi
(Registration No. U032172350 dated 30-03-2009)
(Registration No. U032172418 dated 30-03-2009)
 - (iii) Smt Sheela Devi w/o Anurag, Delhi
(Registration No. U032157675 dated 21-01-2009)
(Registration No. U032157678 dated 21-01-2009)
 - (iv) Shri Devender Singh s/o Shri Pati Singh, Azamgarh, UP
(Registration No. U032434397 dated 18-06-2012)
(Registration No. U032434398 dated 18-06-2012)
 - (v) Shri Bodh Prakash s/o Jagan Nath, Delhi
(Registration No. U032221767 dated 05-12-2009)
 - (vi) Ms. Rupali, d/o Lalta Prasad, Delhi
(Registration No. U032215327 dated 31-10-2009)
 - (vii) Shri Baburam, s/o Ram Singar Yadav, Ambedkar Nagar, UP
(Registration No. U227469497 dated 24-03-2011)
 - (viii) Shri Ram Singar Yadav s/o Puddan Yadav, Delhi
(Registration No. U032355689 dated 11/04/2011)
 - (ix) Ms. Anita d/o Ram Chandar, Delhi
(Registration No. U246557466 dated 31-08-2010)
 - (x) Smt. Maya w/o Pancham, Delhi
(Registration No. U032278864 dated 12-07-2010)
 - (xi) Ms. Pushpa Yadav d/o Ram Kishan Yadav, Delhi
(Registration No. U032209830 dated 06-10-2009)
 - (xii) Ms. Preeti Devi d/o Chanderpal Singh, Delhi
(Registration No. U032221766 dated 05-12-2009)
 - (xiii) Ms. Pooja d/o Ram Kumar, Delhi
(Registration No. U032455596 dated 26-12-2012)
 - (xiv) Smt Shama Begum w/o Liaqat Ali, Delhi
(Registration No. U032132917 dated 25-08-2008)
 - (xv) Shri Amit Kumar s/o Ram Kumar, Delhi
(Registration No. U032455595 dated 26-12-2012)
 - (xvi) Smt. Tarawati w/o Shyam Lal, Delhi
(Registration No. U032194280 dated 21-07-2009)

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- (xvii) Shri Roshan Lal s/o Jiya Lal, Delhi
(Registration No. U032346562 dated 08-03-2011)
- (xviii) Shri Ganga Sahay s/o Shiv Dayal, Delhi
(Registration No. U032454596 dated 17-12-2012)
- (xix) Shri Suresh s/o Saiju, Delhi
(Registration No. U032203315 dated 04-03-2009)
- (xx) Shri Ram Subawan s/o Late Jhurai, Delhi
(Registration No. U032395136 dated 31-10-2011)
- (xxi) Smt Shiv Kumari w/o Shyam Lal, Delhi
(Registration No. U032355691 dated 11-04-2011)
- (xxii) Shri Hari Om s/o Lalan Gupta, Delhi
(Registration No. U032264572 dated 30-04-2010)
(Registration No. U032264574 dated 30-04-2010)
- (xxiii) Shri Lalan Gupta s/o Girdhari Lal, Delhi
(Registration No. U032260604 dated 29-04-2010)
(Registration No. U032263162 dated 30-04-2010)
- (xxiv) Shri Jamindar Gupta s/o Girdhari Lal, Delhi
(Registration No. U032267847 dated 18-05-2010)
(Registration No. U032304267 dated 25-10-2010)
- (xxv) Shri Amit Kumar Gupta s/o Satish Kumar Gupta, Delhi
(Registration No. U032488561 dated 31-12-2013)
- (xxvi) Shri Satish Kumar Gupta s/o Hira Lal Gupta, Delhi
(Registration No. U032417637 dated 10-03-2012)
- (xxvii) Smt Asha Devi w/o Satish Kumar Gupta, Delhi
(Registration No. U032381595 dated 10-03-2012)

Present : None

Order :

1. This common order will dispose off the twenty seven applications of all persons named above who are seeking recovery of the amounts statedly invested by them with PACL as detailed in their respective applications.
2. (a) The applicant Rajesh Kumar s/o Ram Singh seeks refund of Rs. 50,000/- with the averment that he had invested the said amount with PACL India Ltd on 08/11/2010 as per registration certificate no. U032307080 dated 08/11/2010 for allotment of 500 Sq. Yd. plot. It is contended that the said agreement has matured on 08/11/2020 but he has not heard anything further from PACL.

(b) The applicant Rajesh Kumar s/o Ram Singh seeks refund of Rs. 15,000/- with the averment that he had invested the said amount with PACL India Ltd on 29/06/2011

as per registration certificate no. U032380242 dated 29/06/2011 for allotment of 300 Sq. Yd. plot. It is contended that the said agreement has matured on 29/06/2017 but he has not heard anything further from PACL.

3. (a) The applicant Anurag Kumar s/o Doodhnath seeks refund of Rs. 20,000/- with the averment that he had invested the said amount with PACL India Ltd on 30/03/2009 as per registration certificate no. U032172350 dated 30/03/2009 for allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 30/03/2019 but he has not heard anything further from PACL.

(b) The applicant Anurag Kumar s/o Doodhnath seeks refund of Rs. 20,000/- with the averment that he had invested the said amount with PACL India Ltd on 30/03/2009 as per registration certificate no. U032172418 dated 30/03/2009 for allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 30/03/2019 but he has not heard anything further from PACL.

4. (a) The applicant Smt Sheela Devi w/o Anurag seeks refund of Rs. 15,000/- with the averment that she had invested the said amount with PACL India Ltd on 21/01/2009 as per registration certificate no. U032157675 dated 21/01/2009 for allotment of 300 Sq. Yd. plot. It is contended that the said agreement has matured on 21/01/2019 but she has not heard anything further from PACL.

(b) The applicant Smt Sheela Devi w/o Anurag seeks refund of Rs. 10,000/- with the averment that she had invested the said amount with PACL India Ltd on 21/01/2009 as per registration certificate no. U032157678 dated 21/01/2009 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 21/01/2019 but she has not heard anything further from PACL.

5. (a) The applicant Devender Singh s/o Shri Pati Singh seeks refund of Rs. 22,500/- with the averment that he had invested the said amount with PACL India Ltd on 18/06/2012 as per registration certificate no. U032434397 dated 18/06/2012 for allotment of 450 Sq. Yd. plot. It is contended that the said agreement has matured on 18/12/2017 but he has not heard anything further from PACL.

(b) The applicant Devender Singh s/o Shri Pati Singh seeks refund of Rs. 62,500/- with the averment that he had invested the said amount with PACL India Ltd on 18/06/2012 as per registration certificate no. U032434398 dated 18/06/2012 for

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allotment of 1250 Sq. Yd. plot. It is contended that the said agreement has matured on 18/12/2017 but he has not heard anything further from PACL.

6. The applicant Bodh Prakash s/o Jagan Nath seeks refund of Rs. 7,500/- with the averment that he had invested the said amount with PACL India Ltd on 05/12/2009 as per registration certificate no. U032221767 dated 05/12/2009 for allotment of 150 Sq. Yd. plot. It is contended that the said agreement has matured on 05/06/2015 but he has not heard anything further from PACL.
7. The applicant Ms. Rupali d/o Lalta Prasad seeks refund of Rs. 62,500/- with the averment that she had invested the said amount with PACL India Ltd on 31/10/2009 as per registration certificate no. U032215327 dated 31/10/2009 for allotment of 1250 Sq.Yd. plot. It is contended that the said agreement has matured on 20/05/2015 but she has not heard anything further from PACL.
8. The applicant Baburam, s/o Ram Singar Yadav seeks refund of Rs. 10,000/- with the averment that he had invested the said amount with PACL India Ltd on 24/03/2011 as per registration certificate no. U227469497 dated 24/03/2011 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 24/03/2021 but he has not heard anything further from PACL.
9. The applicant Ram Singar Yadav s/o Puddan Yadav seeks refund of Rs. 37,500/- with the averment that he had invested the said amount with PACL India Ltd on 11/04/2011 as per registration certificate no. U032355689 dated 11/04/2011 for allotment of 750 Sq. Yd. plot. It is contended that the said agreement has matured on 11/04/2017 but he has not heard anything further from PACL.
10. The applicant Ms. Anita d/o Ram Chandar seeks refund of Rs. 20,000/- with the averment that she had invested the said amount with PACL India Ltd on 31/08/2010 as per registration certificate no. U246557466 dated 31/08/2010 for allotment of 400 Sq.Yd. plot. It is contended that the said agreement has matured on 31/08/2017 but she has not heard anything further from PACL.
11. The applicant Smt Maya w/o Pancham seeks refund of Rs. 62,500/- with the averment that she had invested the said amount with PACL India Ltd on 12/07/2010 as per registration certificate no. U032278864 dated 12/07/2010 for allotment of 1250

Sq.Yd. plot. It is contended that the said agreement has matured on 20/02/2015 but she has not heard anything further from PACL.

12. The applicant Ms. Pushpa Yadav d/o Ram Kishan Yadav seeks refund of Rs. 62,500/- with the averment that she had invested the said amount with PACL India Ltd on 06/10/2009 as per registration certificate no. U032209830 dated 06/10/2009 for allotment of 1250 Sq.Yd. plot. It is contended that the said agreement has matured on 06/04/2015 but she has not heard anything further from PACL.
13. The applicant Ms. Preeti Devi d/o Chanderpal Singh seeks refund of Rs. 22,500/- with the averment that she had invested the said amount with PACL India Ltd on 05/12/2009 as per registration certificate no. U032221766 dated 05/12/2009 for allotment of 450 Sq.Yd. plot. It is contended that the said agreement has matured on 05/06/2015 but she has not heard anything further from PACL.
14. The applicant Ms. Pooja d/o Ram Kumar seeks refund of Rs. 22,500/- with the averment that she had invested the said amount with PACL India Ltd on 26/12/2012 as per registration certificate no. U032455596 dated 26/12/2012 for allotment of 450 Sq.Yd. plot. It is contended that the said agreement has matured on 26/06/2018 but she has not heard anything further from PACL.
15. The applicant Mrs. Shama Begum w/o Liaqat Ali seeks refund of Rs. 10,000/- with the averment that she had invested the said amount with PACL India Ltd on 25/08/2008 as per registration certificate no. U032132917 dated 25/08/2008 for allotment of 200 Sq.Yd. plot. It is contended that the said agreement has matured on 25/11/2014 but she has not heard anything further from PACL.
16. The applicant Amit Kumar s/o Ram Kumar seeks refund of Rs. 10,000/- with the averment that he had invested the said amount with PACL India Ltd on 26/12/2012 as per registration certificate no. U032455595 dated 26/12/2012 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 26/06/2018 but he has not heard anything further from PACL.
17. The applicant Mrs. Tarawati w/o Shyam Lal seeks refund of Rs. 30,000/- with the averment that she had invested the said amount with PACL India Ltd on 21/07/2009 as per registration certificate no. U032194280 dated 21/07/2009 for allotment of 600

Sq.Yd. plot. It is contended that the said agreement has matured on 21/10/2015 but she has not heard anything further from PACL.

18. The applicant Roshan Lal s/o Jiya Ram seeks refund of Rs. 10,000/- with the averment that he had invested the said amount with PACL India Ltd on 08/03/2011 as per registration certificate no. U032346562 dated 08/03/2011 for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 08/03/2017 but he has not heard anything further from PACL.
19. The applicant Ganga Sahay s/o Shiv Dayal seeks refund of Rs. 45,000/- with the averment that he had invested the said amount with PACL India Ltd on 17/12/2012 as per registration certificate no. U032454596 dated 17/12/2012 for allotment of 900 Sq. Yd. plot. It is contended that the said agreement has matured on 17/06/2018 but he has not heard anything further from PACL.
20. The applicant Suresh s/o Saiju seeks refund of Rs. 62,500/- with the averment that he had invested the said amount with PACL India Ltd on 04/09/2009 as per registration certificate no. U032203315 dated 04/09/2009 for allotment of 1250 Sq. Yd. plot. It is contended that the said agreement has matured on 04/03/2015 but he has not heard anything further from PACL.
21. The applicant Ram Subhawan s/o Late Jhurai seeks refund of Rs. 30,000/- with the averment that he had invested the said amount with PACL India Ltd on 31/10/2011 as per registration certificate no. U032395136 dated 31/10/2011 for allotment of 600 Sq. Yd. plot. It is contended that the said agreement has matured on 31/10/2011 but he has not heard anything further from PACL.
22. The applicant Mrs. Shiv Kumari w/o Shyam Lal seeks refund of Rs. 37,500/- with the averment that she had invested the said amount with PACL India Ltd on 11/04/2011 as per registration certificate no. U032355691 dated 11/04/2011 for allotment of 750 Sq.Yd. plot. It is contended that the said agreement has matured on 11/10/2016 but she has not heard anything further from PACL.
23. (a) The applicant Hari Om s/o Lalan Gupta seeks refund of Rs. 20,000/- with the averment that he had invested the said amount with PACL India Ltd on 30/04/2010 as per registration certificate no. U032264572 dated 30/04/2010 for allotment of 400

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Sq. Yd. plot. It is contended that the said agreement has matured on 30/04/2020 but he has not heard anything further from PACL.

(b) The applicant Hari Om s/o Lalan Gupta seeks refund of Rs. 20,000/- with the averment that he had invested the said amount with PACL India Ltd on 30/04/2010 as per registration certificate no. U032264574 dated 30/04/2010 for allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 30/04/2020 but he has not heard anything further from PACL.

24. (a) The applicant Lalan Gupta s/o Girdhari Lal seeks refund of Rs. 20,000/- with the averment that he had invested the said amount with PACL India Ltd on 29/04/2010 as per registration certificate no. U032260604 dated 29/04/2010 for allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 29/04/2020 but he has not heard anything further from PACL.

(b) The applicant Lalan Gupta s/o Girdhari Lal seeks refund of Rs. 50,000/- with the averment that he had invested the said amount with PACL India Ltd on 30/04/2010 as per registration certificate no. U032263162 dated 30/04/2010 for allotment of 500 Sq. Yd. plot. It is contended that the said agreement has matured on 30/04/2022 but he has not heard anything further from PACL.

25. (a) The applicant Jamindar Gupta s/o Girdhari Lal seeks refund of Rs. 75,000/- with the averment that he had invested the said amount with PACL India Ltd on 18/05/2010 as per registration certificate no. U032267847 dated 18/05/2010 for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 18/05/2016 but he has not heard anything further from PACL.

(b) The applicant Jamindar Gupta s/o Girdhari Lal seeks refund of Rs. 40,000/- with the averment that he had invested the said amount with PACL India Ltd on 25/10/2010 as per registration certificate no. U032304267 dated 25/10/2010 for allotment of 800 Sq. Yd. plot. It is contended that the said agreement has matured on 25/10/2017 but he has not heard anything further from PACL.

26. The applicant Amit Kumar Gupta s/o Satish Kumar Gupta seeks refund of Rs. 50,000/- with the averment that he had invested the said amount with PACL India Ltd on 31/12/2013 as per registration certificate no. U032488561 dated 31/12/2013

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for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 30/06/2019 but he has not heard anything further from PACL.

27. The applicant Satish Kumar Gupta s/o Hira Lal Gupta seeks refund of Rs. 20,000/- with the averment that he had invested the said amount with PACL India Ltd on 10/03/2012 as per registration certificate no. U032417637 dated 10/03/2012 for allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 10/06/2018 but he has not heard anything further from PACL.

28. The applicant Smt Asha Devi w/o Satish Kumar Gupta seeks refund of Rs. 37,500/- with the averment that he had invested the said amount with PACL India Ltd on 09/07/2011 as per registration certificate no. U032381595 dated 09/07/2011 for allotment of 750 Sq. Yd. plot. It is contended that the said agreement has matured on 09/07/2017 but he has not heard anything further from PACL.

29. The applicants above named are seeking recovery of the amounts indicated above but no document whatsoever evidencing deposit of any money with PACL is attached which aspect in any case is inconsequential because prayer for refund of money invested with PACL cannot be dealt with by me because my mandate is confined to dealing with objections/representations received by the Committee against attachment of properties mentioned in www.auctionpACL.com and which aspect is duly mentioned in as referred to in the order dated 15/11/2017 read with order dated 13/04/2018 of the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI, and also duly notified in SEBI Press release no. 66 dated 08/12/2017 for the guidance of investors. No notice is thus required to be issued to the above named persons and, the applications detailed above seeking refund of the amounts claimed therein cannot be entertained by me and are accordingly rejected.


Date : 01/11/2018


R. S. Virk
Distt. Judge (Retd.)

Note:

Two copies of this order are being signed simultaneously, one of which shall be retained on this file whereas the other one, also duly signed, shall be delivered to the objector as and when requested /applied for. No certified copies are being issued by this office. However, the orders passed by me can be downloaded from official website of SEBI at www.sebi.gov.in/PACL.html.

Date : 01/11/2018


R. S. Virk
Distt. Judge (Retd.)